

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).18237/2022

(Arising out of impugned final judgment and order dated 04-10-2022 in CWJC No.14246/2022 passed by the High Court of Judicature at Patna)

OM PRAKASH SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.155613/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.155614/2022-EXEMPTION FROM FILING O.T. and IA No.155615/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 01-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Neeraj Kishan Kaul, Sr.Adv.
Mr. Gopal Sankarnarayanan, Sr.Adv.
Ms. G.Priya Dharshni, Adv.
Mr. Satyam Pathak, Adv.
Ms. Arzoo Aneja, Adv.
Ms. Shilpa Ohri, Adv.
Mr. Rahul Shyam Bhandari, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned Senior counsel appearing on behalf of the petitioners and carefully perused the material placed on record.
2. The question sought to be raised before us is as to whether in a Municipal Corporation, both the posts of 'Chief Councillor' and 'Deputy Chief Councillor' (Mayor and Deputy Mayor) can be reserved thereby providing 100% reservation.
3. Issue notice, returnable on 23.01.2023.
4. Liberty is granted to the petitioners to serve the respondents through dasti process.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)

